

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE  
EXECUTION APPLICATION NO.11 OF 2025 (WZ)  
IN  
ORIGINAL APPLICATION NO.90 OF 2021 (WZ)**

IN THE MATTER OF:

Shubha Kulkarni & Anr.

Shailaja Deshpande & Ors. .... Applicants

Vs

MPCB & Ors. ... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF  
RESPONDENT NO. 5 PUNE MUNICIPAL  
CORPORATION (PMC).**

I, Kishori Tomal-Shinde, Deputy Municipal Commissioner, Environment Department, PMC of the Respondent Corporation having my office at Pune Municipal Corporation Building Shivajinagar Pune do hereby state on solemn affirmation as under:

I. I am working in the capacity of the Deputy Municipal Commissioner, Environment Department in the Pune Municipal Corporation. I am filing this present Affidavit in-Reply



2. I say and submit that present Execution Application has been filed with respect to seeking execution of the order dated 26/09/2022 passed by this Hon'ble Tribunal in Original Application No. 90 of 2021.
3. Accordingly, it is submitted that, in compliance with the directions of this Hon'ble Tribunal, the Answering Respondent has undertaken the following actions with respect to Original Application No. 90 of 2021, which are dealt hereinbelow, direction-wise.

(i). *A vigilance monitoring system be established by way of geo fencing supported with CCTV coverage and police surveillance squad in order to check that no mining activity takes place in future;*

**Action Taken-** The Aundh Baner ward office, PMC has installed 40 CCTV cameras in vicinity for surveillance.

(ii). *All the obstructions which have been noted in the Joint Committee report in point No.3 from Serial Nos.1 to 7 be removed within a period of four months;*



**Action Taken** – The cases filed against unknown persons for the filling / debris dumped along the riverbed, along with the challans of the recovered amounts.

- 1) As per the order dated 26/12/2024, the Aundh Baner ward Office has constituted a 24x7 flying squad. Flying squad consist of health inspectors / supervisors which are appointed in three shifts morning – afternoon – night to keep watch on disposal of waste on the main road and other areas.
- 2) Responsibilities of flying squad is to take punitive action against those dumping debris/waste in the riverbed. Time to time action is being taken by flying squad against those dumping debris/ waste.
- 3) The flying squad imposed and recovered a fine of Rs 2,63,600 from 254 violators for dumping debris/waste between January 2025 and December 2025.



- 4) The wire fencing on the D-Mart bridge in Aundh has been repaired, sheets have also been installed at the said location to prevent dumping of waste. The waste aforesaid location has been completely removed. Wire fencing has also been installed on the left and right sides of the Ambedkar Bridge.
- 5) Answering Respondent has issued notices to 10 landowners directing them to remove debris on their own however they failed to do so therefore Answering Respondent has removed about 3,37,060 cubic meters of road blocks/ filings/ debris on the river banks and the work of removing the remaining filling/debris on the river is under process.
- 6) Further, the Senior Inspector of Police has been informed to file a case against five private landowners for filling/debris placed along the riverbed.
- 7) Under section 52 & 53 of the Maharashtra Regional Town Planning Act 1966, Answering Respondent has issued notices and removed the



unauthorized construction about 72,000 sq.ft consisting of Hotels / Sheds / Structures/ Shops and other unauthorized construction.

- 8) Penal Action has been taken against persons, vehicles who have illegally placed roadblocks and fillings/debris on the river banks. Notices have been issued to the 10 land owners to remove private fillings/ debris along the Mula and Ramnadi rivers.

(iii). *Whatever interventions are found along the river bank as are stated in point No.3 at serial Nos.1 to 7 be removed within a period of four months;*

**Action Taken-** Answering Respondent has so far removed the illegally dumped filling from the Baner area along the Mula and Ram riverbeds description are as follows:

Sr No.	Location mentioned in application	Debris removed by Pune Municipal Corporation (Cu.M.)	Debris removed by concerned encroachment after notice (Cu.M)	Total debris removed (Cu.M)
1.	Baner	1,26,000	-	1,26,000
2.	Balewadi	-	44,500	44,500
3.	Other locations	1,66,560	-	1,66,560



	mentioned in the application			
Total		2,92,560	44,500	3,37,060

Pursuant to meetings held from time to time with the Applicants at the office of the Divisional Commissioner, and in light of the suggestions raised therein by the Applicants, the Answering Respondent has undertaken the following actions.

- 1) About 69,330 cubic meters of fillings/Debris dumped along the river banks near the confluence of Ramnadi and Mula River and in the surrounding area have been removed and the work of removing the fillings Debris are currently under progress.
- 2) The work of restoring the existing water spring at the confluence of the Ramnadi and Mulla rivers Sangam has been carried out.
- 3) Joint Inspection carried out by Answering Respondent and the Irrigation Department regarding the construction within blue and red flood line. However, it was observed and



verified that the construction was outside the blue flood line.

4) The Happy Da-Punjab Hotel was started illegally within the blue flood line of the Mula river bank, accordingly unauthorized construction (8,520 Sq.ft) of the aforesaid hotel has been removed. At present, no hotel or unauthorised structure exist at the said location.

5) On 28/02/2025, Tehsildar and Talathi as well as the Police Inspector have been informed regarding the sand mining taking place in the riverbed.

6) The encroachments/blockages along the drain near Jupiter Hospital have been removed.

(iv). *Baner STP shall be upgraded as per the CPCB Guidelines within a period of six months;*

**Action Taken** - Answering Respondents 30 MLD Baner Sewage Treatment Plant was commissioned in 2010, and this project is based on Sequential Batch Reactor (SBR) technology. Its design parameters are as follows:



Sr. No.	Parameters	Raw Sewage Inlet Parameters	Outlet Parameters
1.	BOD	250 ppm	< 10 mg/l
2.	COD	350 ppm	< 100 mg/l
3.	TSS	350 ppm	< 10 mg/l
4.	TKN	45 ppm	< 10 mg/l
5.	Ammonia Nitrogen	10 mg/l	< 2 mg/l
6.	Nitrate Nitrogen	45 mg/l	< 10 mg/l
7.	Total phosphorus (as P <sub>04</sub> )	5 mg/l	< 2 mg/l
8.	Faecal Coliforms	10 <sup>6</sup> Nos/100 ml	100 Nos/100 ml
9.	PH	7.0 to 8.0 mg/l	7-9
10.	Oil & Grease	15 mg/l	< 5 mg/l

Furthermore, on June 27, 2025, Answering

Respondent has obtained a Revised Consent to Operate for all its existing STP projects from the Maharashtra Pollution Control Board (MPCB).

The following Outlet Parameters have been specified in it.

Sr. No.	Parameters	Standards prescribed by Board
1.	pH	6.5 to 9.0
2.	BOD (3 days 27 °C)	10.0
3.	COD	50.0
4.	TSS	20.0
5.	NH <sub>4</sub> -N	5.0
6.	N-total	10.0
7.	Fecal Coliform (MPN/100 ml)	100



In addition, the standards of the Central Pollution Control Board for Outlet Parameters are as follows:

Sr. No.	Parameters	Standards prescribed by Board
1.	BOD (3 days 27 °C)	$\leq 10$ mg/l
2.	COD	$\leq 10$ mg/l
3.	TSS	$\leq 50$ mg/l
4.	pH	6.5 - 8.5
5.	Ammonia Nitrogen	$\leq 5$ mg/l
6.	N-total	$\leq 10$ mg/l
7.	Fecal Coliform (MPN/100 ml)	100

As per the above table, it is observed that the existing 30 MLD Baner sewage treatment plant of the Pune Municipal Corporation is functioning according to Central Pollution Control Board norms, and the department conducts periodic water testing through laboratories or agencies approved by the Ministry of Environment, Forest and Climate Change, Government of India, Delhi. Moreover, the Answering Respondent has proposed to commission a Tertiary treatment plant at the 30 MLD Baner sewage treatment plant within six months.



(v). *A specific River Management and Rejuvenation Committee be set up for rivers namely Mula and Ramnadi, which shall comprise of atleast one member each from State Pollution Control Board, Pune Municipal Corporation, Pimpri-Chinchwad Municipal Corporation, Collector, Pune, Water Resources Department, Pune Cantonment Board and Khadki Cantonment Board. The Divisional Commissioner shall be the Chairperson of the said Committee. This Committee shall hold meetings every three months in order to appreciate the problems arising with respect to cleaning the riverbeds as well as the banks of the rivers and take necessary measures in that regard consistently. The Committee shall also take care of the redressal of the grievances raised by the public, if any. The Committee shall be constituted within a period of one month."*



**Action Taken** - As per the aforesaid direction, on 27/11/2025, a Joint Site Inspection was conducted between Representatives of the Applicant i.e.

members of Jivit Nadi Organization, Answering Respondent, Pimpri Chinchwad Municipal Corporation, and Maharashtra Pollution Control Board.

During the inspection, the Applicants highlighted the issues related to Mula and Ram Rivers and demanded immediate remedial measures. The Officer of Maharashtra Pollution Control Board instructed on-site to take urgent corrective measures and submit a compliance report to the office of the Hon'ble Divisional Commissioner.

Answering Respondent was instructed to submit an Action Taken Report to the Environment Department by 09/01/2026.

S.no	Location	Observations	Action Taken
1.	Bridge on Ramnadi a. near Confluence and Vidhate vasti	A. Dumping of debris observed on the bank of river. B. Old & in used chambers & drainage pipes are observed in	Temporary access road near Baner STP was completely removed on-site.  Approximately 1706 dumper loads of debris and silt were removed.



		riverbed, which are not removed by Pune Municipal Corporation thereby causing obstruction for natural water flow in ram river.	Old unused drainage pipelines and chambers were dismantled and removed. Natural flow of Ram River has been restored.
2.	Bridge on Ramnadi a. near Confluence and Vidhate vasti	<p>A. Dumping of debris observed on the bank of river.</p> <p>B. Old &amp; in used chambers &amp; drainage pipes are observed in riverbed, which are not removed by Pune Municipal Corporation thereby causing obstruction for natural water flow in ram river.</p>	<p>Temporary access road near Baner STP was completely removed on-site.</p> <p>Approximately 1706 dumper loads of debris and silt were removed. Old unused drainage pipelines and chambers were dismantled and removed. Natural flow of Ram River has been restored.</p>

During meetings held in the office of the Hon'ble Divisional Commissioner, based on the suggestions provided by Ms. Shailaja Deshpande and other



members, the above-mentioned actions were taken  
by Pune Municipal Corporation [REDACTED]

4. In view of above Answering Respondent is in continuous compliance of the order of this Hon'ble Tribunal. Hence this Execution Application may be dismissed.

*Rahul Garg*  
Rahul Garg  
Advocate

Pune

Date: 25/03/2026

*Rahul*  
उप आयुक्त  
पर्यावरण विभाग  
पुणे महानगरपालिका  
Respondent No. 5

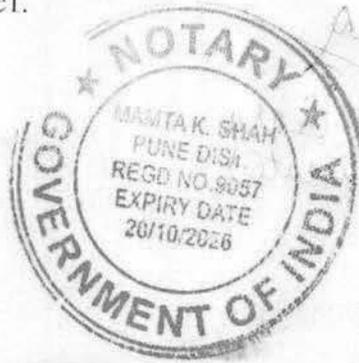


VERIFICATION

I, Kishori Todmal-Shinde, Age: Adult, Environment Department, authorized signatory for Pune Municipal Corporation do hereby state on solemn affirmation that what is stated forgoing Para's is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune

This 25th day of March, 2026



*Kishori*  
उप आयुक्त  
पर्यावरण विभाग  
पुणे महानगरपालिका



Respondent No. 5

*Rgarg*

Adv. for Respondent No. 5

BEFORE ME

*Melias*

MAMTA K. SHAH  
NOTARY  
GOVT. OF INDIA  
PUNE DISTRICT



NOTED AND REGISTERED  
AT SR NO. 4084/2026  
DATE 25 MAR 2026